

NO. 26

SUPREME COURT OF INDIA

REVENUE DEPOSITS

FORM T.R. 61

Deposit Repayment Order and Voucher  
(See rule 629 of the Treasury Rules)

To

The Pay & Accounts Officer  
Supreme Court of India  
NEW DELHI – 110201.

K-Deposits-and-Advances-(B) Deposits-not-bearing-interest-843-Civil

Deposits-Civil Courts-Deposits-Criminal Courts-Deposits-Supreme Court

Original Number of the Challan: Name of Depositor : Registrar, Supreme Court of India, New Delhi on behalf of the appellant in

Date of Deposit: Amount originally deposited: Rs.....  
(Rupees .....  
.....)

Examined & Entered Received this ..... day of .....20  
..... the sum of Rupees .....  
.....)

Dated.....  
(Pay & Accounts Officer) .....  
being the amount payable on account of  
..... out of the said  
deposit as per orders of the Supreme Court  
dated ..... made in Civil  
Misc. Petition No. .... of  
20..... in .....

Pay Rupees.....

CLAIMANT'S SIGNATURE

Pay & Accounts Officer

Passed for payment to .....

Dated.....

for Rupees ..... (Rupees .....)  
as per order of the Supreme Court dated  
..... in Civil Misc. Petition No.  
..... of 20 ..... in New Delhi.

Dated :

DEPUTY REGISTRAR/ADDL.REGISTRAR(ADMN.)  
SUPREME COURT OF INDIA

Encl : Original Challan

(Under Rupees .....)

-----